

Annexure-1

Name of the corporate debtor: Miku Polymers & Plastics Limited ; Date of commencement of Liquidation: 23.04.2025 ; List of Stakeholders as on: 11.07.2025

List of secured financial creditors

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ? (Yes/No)	Details of Security Interest	Amount covered by guarantee	%share in total amount of claims admitted					
1	State Bank of India	17/05/2025	68,98,52,372	68,98,52,372	Secured	100%	Yes	Hypothecation charge over all the present and future current assets i.e Finished goods and receivables of the firm relating to IOCL finance under e-DFS scheme	-	87.571	-	-	-	-	-
2	Bank of Baroda	23/05/2025	41,17,79,276	41,17,79,276	Secured	100%	No	1. Immovable property being Block No.518 and 519 collectively admeasuring 674 Sq. Fts. In the scheme known as Yashkamal Building, Sayajigunj, Baroda on the land bearing R S No.454, bearing city survey No.40, in the registration sub district and district Baroda 2. The whole of the Borrower's stocks, both present and future and including but without prejudice to the generality of the foregoing words, all stocks of raw materials, WIP, semifinished finished Goods such as various items of polymers products and other, packing materials and stores etc. whatsoever and wheresoever situate and/ or in transit whether now belonging to and that may at any time during the continuance of this security belong to the Borrower or that may be held by any part anywhere to the order and disposition of the borrower. All the present and future book-debts, O/s moneys, receivables, claims etc which are now due or owing or which may be at anytime hereafter during the continuance of this security become due and owing to the borrower in the course of its business by any person, firm, company or body corporate or by government of India or state Government etc whatsoever includin those relating to the assets leased out and/ or given or hire purchase agreement. All the tangible movable machinery and plant and cranes, boats and crafts and the vehicles of the Borrower together with spares, tools and accessories and other movables, both present and future, and the furniture, fixtures and fittings etc whether installed or not and whether lying loose or in cases which are now lying or stored in or about or shall be brought into o be stored or be in or upon or about the Borrower's Premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the Borrower (including those on lease or hire purchase) relating or pertaining to the Borrower's works at	-	-	-	-	-	-	
	TOTAL		1,10,16,31,648	1,10,16,31,648						87.57					